

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 203  
IB-706/ND/2020**

**IN THE MATTER OF:**

**M/s. Flywheel Logistics Solutions Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Okaya Power Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 05.10.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Gaurav Singh, Adv.**

**For the Respondent/ Corporate-debtor :Mr. Achin Mitta, Adv.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Operational-creditor. Advocate Mr. Achin Mittal has appeared on behalf of the Corporate-debtor and offered to file Vakalatnama within next couple of days and submitted that no notice has been received. The Learned Counsel for the Operational-creditor is directed to send the soft copy of the petition along with its annexures as filed in the Tribunal. The Learned Counsel for the Corporate-debtor is directed to file his reply within one week. Matter is adjourned to 21.10.2020.

**-Sd-**

**(V.K. Subburaj)  
Member (T)**

**-Sd-**

**(P.S.N. Prasad)  
Member (J)**

(Meenu)